

ITEM NO.31

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) No. 550/2015 In W.P.(C) No. 821/1990

COMMON CAUSE

Petitioner(s)

VERSUS

ABHIJAT & ORS.

Respondent(s)

WITH

CONMT.PET.(C) No. 19/2016 In W.P.(C) No. 132/1988 (X)

CONMT.PET.(C) No. 472/2016 In W.P.(C) No. 132/1988 (X)

Date : 17-07-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s)

Mr. Prashant Bhushan, AOR
Mrs. Neha Rathi, Adv.
Mr. Pranav Sachdeva, Adv.

Mr. Daya Krishan Sharma, AOR
Mr. Rohit Vats, Adv.
Mr. Shubhamrana, Adv.
Mr. Vikrant Ys Narula, Adv.
Mrs. Sunita Sharma, Adv.

For Respondent(s)

Mr. Manan Kumar Mishra, Sr. Adv.
Mr. Prabhakaran, Sr. Adv.
Ms. Anjul Dwivedi, Adv.
Mr. Ramshanker, Adv.
Mr. Ashish Madan, Adv.
Ms. Ananya Sahu, Adv.
Mr. Ardhendumauli Kumar Prasad, AOR
Mr. Ashish Madaan, Adv.
Ms. Ananya Sahu, Adv.

Mr. Ashok Kumar Panda, Sr. Adv.
Mr. Tejaswi Kumar Pradhan, AOR
Mr. Manoranjan Paikaray, Adv.
Mr. Aniruddha Purushotham, Adv.
Mr. Shashwat Panda, Adv.
Mr. Mohan Prasad Gupta, Adv.

Mr. Parag P. Tripathi, Sr. Adv.
Ms. Kaveeta Wadia, AOR
Mr. Harkirat Singh, Adv.

Ms. Vasundhara Bakhru, Adv.

Mr. Ashok Kumar Singh, AOR

Mr. Shantwanu Singh, Adv.

Mr. Rahul Dubey, Adv.

Ms. Pragya Singh, Adv.

Mr. Sunny Singh, Adv.

Mr. Akshay Singh, Adv.

Mr. M. C. Dhingra, AOR

Mr. Gaurav Dhingra, Adv.

Mr. Dipanker Pokhriyal, Adv.

Mr. A.K. Singh, Adv.

Mrs. Niharika Dubey, Adv.

Mrs. Shobha Gupta, Adv.

Mr. Piyush Kant Roy, Adv.

Mr. Prahlad Singh, Adv.

Mr. Samar Veer Singh, Adv.

Mr. T.S. Sabarish, Adv.

Mr. Rajat Nair, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned Bar Council of India seeks to place on record the Draft Rules for consideration and submits that if this Court gives its impromptu, then the Rules can be framed. Copies has been handed over to learned counsel for the petitioner(s) only today and he would like to examine the Draft Rules.

The petitioner may place the suggestions in response to these Rules within two weeks.

List after four weeks.

The Bar Council to also file an affidavit within two weeks setting forth where any Bar Association has called for strike in the last one year and what action has been taken.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR CUM PS

(POONAM VAID)
COURT MASTER (NSH)